

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 100(ND)14
CA. NO.

CORAM:



PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016**

NAME OF THE COMPANY: M/s. Mr. S.P. Gupta & Ors. Vs. M/s. Packwell Manufacturing
(Delhi) Pvt. Ltd.

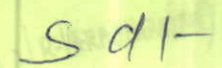
SECTION OF THE COMPANIES ACT: 397/398

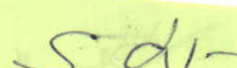
S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. NEHA KHURANA	ADV	I Respondent No 1 to 7	
2.	MS. MENAK SETHI	ADV		
3.	Mr. Nitesh Jain	Adv	J Per	
4.	Mr. Pradeep Dhangra	CA		
5.	Mr. Amit Dhaka	Adv		

ORDER

Learned counsel for the parties are present. Learned counsel have made a joint request to the effect that C.P. Nos. 128(ND) 10 & 04(ND) 10 are subjudice before court No. 3. They have proceeded to state that these two matters including C.P. Nos. 85(ND) 12 and 100(ND) 14 involve common questions of law and, therefore, need to be heard and determined by the same Bench. Taking into consideration the joint request of the learned counsel for the parties, the petitions be placed before the Hon'ble President, NCLT for soliciting further future directions of his Lordship.

Place on 05.10.2016


(R. Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)